

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumar & Ors. Applicant/petitioner
v.
M/s. CHD Developers Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.08.2021

Coram:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:



For the Applicant : Mr. Vivek Kohli (Sr. Advocate), Mr. Sandeep
Bhuraria, Mr. Monish Surendran, Ms. Mahima
Malhotra Counsels for the Applicants in I.A. No.
5126/2020 and 5694/2020
Adv. Piyush Singh, Adv. Aditi Sinha for the
Financial Creditors
For the Respondent : Adv C S Gupta with Mr Sumant Batra for
Respondent Corporate Debtor

ORDER

List the matter for hearing on 15.09.2021.



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)